

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4016-4017/2009

(From the judgement and order dated 15/04/2009 in CRLA No.
2105-SB/2008 & CRLA No. 2106-SB/2008 of The HIGH COURT OF PUNJAB &
HARYANA AT CHANDIGARH)

KIRAN AGGARWAL

Petitioner(s)

VERSUS

STATE OF PUNJAB & ANR.

Respondent(s)

(With appln(s) for stay and office report)

Date: 06/08/2010 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MARKANDEY KATJU
HON'BLE MR. JUSTICE T.S. THAKUR

For Petitioner(s) Mr. Rajesh Sharma, Adv.
 Ms. Shalu Sharma, Adv.

For Respondent(s) Mr. Ranjit Kapoor, AAG, State of Punjab
 Ms. Sonia Kapoor, Adv.
 Mr. S.N. Mehrotra, Adv.
 Mr. Mohd Sharif, Adv.
 Mr. Kuldip Singh, Adv.

 Mr. Sanjay Sarin, Adv.
 Ms. Gagan Deep Kaur, Adv.
 Ms. Manjusha Wadhwa, Adv.

UPON hearing counsel the Court made the following
O R D E R

We find no merit in the Special Leave Petitions.

The Special Leave Petitions are dismissed accordingly.

(Rajesh Dham)
Court Master

(Indu Satija)
Court Master